

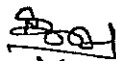
HIGH COURT OF CHHATTISGARH : BILASPUR**NOTIFICATION**No. 9040 /Rules/2019Bilaspur dated ...29/8/19.....

In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh is pleased to make the following further amendments in the High Court of Chhattisgarh Rules, 2007, which shall come into force with immediate effect :—

AMENDMENTS

1. In Rule 22(2) of the High Court of Chhattisgarh Rules, 2007 after the word sum of, the words "[Rs. 5,00,000/- (Rs. Five Lacs only)]" shall be substituted by the words "[Rs. 10,00,000/- (Rs. Ten Lacs only)]".
2. In Rule 22(2) Explanation of the High Court of Chhattisgarh Rules, 2007 after the word exceeds, the words "[Rs. 5,00,000/- (Rs. Five Lacs only)]" shall be substituted by the words "[Rs. 10,00,000/- (Rs. Ten Lacs only)]".
3. In Rule 23(2)(vii) of the High Court of Chhattisgarh Rules, 2007 after the word value above, the words "Rs. 5.00 lacs (Rupees Five Lacs only)" shall be substituted by the words "Rs. 10.00 Lacs (Rupees Ten Lacs only)".
4. In Rule 140 of the High Court of Chhattisgarh Rules, 2007 after Serial Number (4), the following shall be inserted :-
 "(4-A) F.A. (MAT) : First Appeals relating to Matrimonial Matters"

By order of Hon'ble the High Court


 29.8.2019

(Neelam Chand Sankhla)
 Registrar General